

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.1181 of 2021**

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1. Munna Yadav @ Prakash Yadav  
2. Mahendra Paswan ..... Petitioners  
  
Versus  
The State of Jharkhand .....Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Gautam Kumar, Advocate  
For the State : Md. Azeemuddin, Addl.P.P  
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**Order No.02 Dated- 25.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Borio (J) P.S. Case No. 174 of 2020 instituted under Sections 341, 323, 379, 354, 504, 506/34 of the Indian Penal Code and Section 27 of Arms Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners outraged the modesty of the informant and snatched away the silver chain and gold ring from her, made blank firing and threatened to kill her. It is then submitted that the allegations against the petitioners are all false. It is further submitted by learned counsel for the petitioners that for the same dispute, the co-accused Shiv Shankar Prasad @ Sunil lodged FIR vide Borio (J) P.S. case no. 137 of 2018 against the informant and her husband. It is further submitted by learned counsel for the petitioners that the petitioners are the tenant of the said co-accused Shiv Shankar Prasad @ Sunil Sinha, hence petitioners have falsely been implicated in this case. It is also submitted that the co-accused, with similar allegation, has been given the privilege of anticipatory bail by this Court vide order dated 18.03.2021 passed in A.B.A. No.916 of 2021. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and undertakes to

pay ad interim victim compensation of Rs.5,000/- each without prejudice to their defence in this case in favour of the victim informant. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned S.D.J.M., Sahibganj within six weeks from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on depositing a demand draft of Rs.5,000/- each as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned S.D.J.M., Sahibganj in connection with Borio (J) P.S. Case No. 174 of 2020 with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile numbers and photocopy of the Aadhar Card with an undertaking that they will not change their mobile numbers during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand draft, the court below is directed to issue notice to the informant and on her proper identification, the court below shall handover the same to her forthwith.

**(Anil Kumar Choudhary, J.)**